

0ITEM NO.1E
[FOR JUDGMENT]

COURT NO.10

SECTION XII

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 3879 OF 2001

CHOKALINGASWAMI IDOL THR.R.N.PILLAI

Appellant (s)

VERSUS

GNANAPRAGASAM (DEAD) BY LRS.

Respondent(s)

Date: 13/03/2008 The matter was called on for judgment today.

For Appellant(s) M/S. T.T.K. Deepak & Co.,Adv.

For Respondent(s)

Hon'ble Mr. Justice Harjit Singh Bedi pronounced the Judgment of the Bench comprising of Hon'ble Mr. Justice Tarun Chatterjee and His Lordship.

The appeal is allowed in terms of non-reportable signed judgment placed on the file. There will be no order as to costs.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master

(Non-reportable Signed Judgment is placed on the file)